

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH
NEW DELHI

O.A. No. 2409/96

Date of decision 30-12-1996

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Rajpal Singh
s/o Shri Chhotay Lal
R/O Qr.No. 493, Laxmi Bai Nagar,
New Delhi.

... Applicant

(By Advocate Shri George Paracken)

Vs.

1. Director,
Directorate of Estates,
Nirman Bhawan, New Delhi
2. Asstt. Director General,
Ministry of Communications,
Department of Telecommunication,
Sanchay Bhawan, New Delhi-11
3. The Estate Officer,
Directorate of Estates,
Nirman Bhawan, New Delhi.

... Respondents

(By Advocate Shri R.V. Sinha)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

The applicant who is working as Staff Car Driver has filed this application under Section 19 of the Administrative Tribunals Act, 1985 being aggrieved by the orders dated 25.6.96 cancelling the allotment of quarter No. 493, Laxmi Bai Nagar, New Delhi and order dated 22.10.96 ordering his eviction from the aforesaid quarter (Annexure A and B).

2. Shri R.V. Sinha, learned counsel for the respondents has produced letter issued by Respondent 2 dated 3.12.1996 enclosing the order of Respondent 1 dated 26.11.1996 (both orders are taken on record)

3. In view of the above facts and circumstances of the case, this O.A. has become infructuous as the relief claimed by the applicant for quashing the impugned orders dated 25.6.96 and eviction order dated 22.10.1996 have already

since been cancelled/withdrawn by the respondents themselves.

4. In the above circumstances, this OA has become infructuous. No further order is required on the matter. No order as to costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

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